

(d) if so, the facts in this regard and whether the effects of growth in export are visible on Indian market?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) and (b) The Government's policy on export of agriculture produce depends upon various factors including stocks of agriculture products available in the country, surplus over and above the buffer stock norm and strategic reserve requirements, if any, concerns of food security, availability of agriculture products to common man at reasonable prices and remunerative returns to the grower and price competitiveness in the international market etc.

(c) and (d) The export of fruit and vegetables including their processed items increased from Rs. 6,638 crore in 2010-11 to Rs. 8,241 crore in 2011-12 as per details below:

| | (Value: Rs crore) | |
|---------------------------------------|-------------------|-------------|
| Fresh Onions | 1779 | 1723 |
| Other Fresh Vegetables | 910 | 1299 |
| Other Fresh Fruits | 496 | 736 |
| Fresh Grapes | 428 | 603 |
| Walnuts | 166 | 231 |
| Fresh Mangoes | 165 | 210 |
| Other Processed Fruits and Vegetables | 1373 | 2118 |
| Dried and Preserved Vegetables | 502 | 700 |
| Mango Pulp | 819 | 621 |
| TOTAL | 6638 | 8241 |

Source: APEDA.

Effect of growth in export of fruits and vegetables on the Indian market does not seem to be visible as the share of export of fruits and vegetables were only 0.55% and 1.24% respectively of their total production in 2010-11.

Data secure status to India

1249. SHRI D.P. TRIPATHI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether it is a fact that India is not having a Data Secure Status;
- (b) if so, the reasons therefor; and
- (c) what are the steps Government is taking to have this Status?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) to (c) The European Union (EU) had commissioned a Report in 2010 to analyse the adequacy of protection of personal data provided in India. This report had not recommended India to be granted the data secure status. Government through various fora has taken up the matter with the European Union requesting the EU to grant India data secure status, capturing the developments after the amendment in Information Technology Act (2008) and the rules framed thereunder in 2011.

Benefits of SEZs to rural and agro industries

1250. SHRI BHUPENDER YADAV: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether Government has ascertained the number of rural and agro industries being benefited from Special Economic Zones (SEZs);
- (b) whether the rural and agro-industries in the SEZs have been able to generate adequate amount of revenue for Government;
- (c) if so, the percentage of total revenue generated by the Special Economic Zone from such industries;
- (d) if not, the reaction of Government thereto; and
- (e) the corrective steps taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) to (e) Since Special Economic Zones (SEZs) Act and Rules were notified in February, 2006, formal approvals have been granted for setting up of 11 SEZs for Agro and Food Processing, out of which, 9 SEZs have been notified. Many of these SEZs are in the process of becoming operational. The total physical exports from these SEZs in 2011-12, have been to the tune of Rs. 1792.3 crore. The Units engaged in the manufacture of agro and food products are mainly exporting products including those manufactured using castor oil, processed graded spices, canned tuna fish, seer fish, shrimp,